

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
C.P. No. 40/93
O.A. 666/91

Lakshman Devji More,
 Room No.1673, Building
 No.177, Central Govt.
 Colony, Kanenagar,
 Koliwada,
 Bombay - 400 037. .. Applicant

-versus-

1. Union of India
 through
 The Secretary,
 Ministry of Defence,
 Govt. of India,
 New Delhi.
2. Chief of Naval Staff,
 Naval Headquarters,
 New Delhi.
3. Flag Officer
 Commanding-in-Chief,
 Headquarters, Western
 Naval Command,
 Bombay - 400 023.
4. The General Manager,
 Naval Armament Depot,
 Gungate, Naval Dockyard,
 Bombay - 400 023. .. Respondents

AND

1. Shri J.L.Jonwal,
 Manager,
 Naval Armament Depot,
 Trombay, Bombay-400088.
2. Shri R.W.Limje,
 Deputy General Manager,
 (T), Naval Armament Depot,
 Trombay, Bombay - 400 088. .. Contemners

Coram: Hon'ble Shri Justice M.S.Deshpande,
 Vice-Chairman

Hon'ble Shri M.Y.Priolkar, Member(A)

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Appearances:

1. Mr. M. S. Ramamurthy
Advocate for the
Applicant.
2. Mr. V. S. Magurkar
Counsel for the
Respondents.

TRIBUNAL'S ORDER:

Date: 12-7-1993

Heard Mr. M. S. Ramamurthy for the applicant
and Mr. V. S. Magurkar for the respondents.

2. The directions given in para 11 of the judgment delivered in O.A. are clear and the respondents could have acted upon accordingly, to treat the period of absence as leave without pay, if the respondents were not satisfied with the medical certificate. The period of absence, in view of the position clarified in the judgment, should be treated not as break in service but leave without pay.

3. C.P. is disposed of with this direction.

Copy of the order be furnished to both the parties.


(M.Y. PRIOLKAR)
M(A)

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(M.S. DESHPANDE)
VC